

(J.H.C. Sch. 1-7)

☎ : Office – 0651-2481449
Fax No. – 0651 – 2481116

From:
Anil Kumar Choudhary,
Registrar General,
High Court of Jharkhand
Ranchi

File No. XIX(1)/5/2016-17/Apptt.
Letter No. _____/Apptt.
Dated: _____

To,

1. Sri Pankaj Srivastava, Principal District & Sessions Judge, Garhwa,
2. Sri Sheo Narayan Singh, Principal District & Sessions Judge, Giridih,
3. Sri Pradeep Kumar Srivastava, Principal District & Sessions Judge, Chaibasa,
4. Sri Om Prakash Pandey No. 1, Principal District & Sessions Judge, Pakur,
5. Sri Vishnu Kant Sahay, Principal District & Sessions Judge, Hazaribagh,
6. Sri Ambuj Nath, Principal District & Sessions Judge, Dhanbad,
7. Sri Rajesh Kumar Vaish, Principal District & Sessions Judge, Latehar,
8. Sri Navneet Kumar, Judicial Commissioner, Ranchi,
9. Sri Sanjay Prasad, Principal District & Sessions Judge, Bokaro,
10. Sri Manoranjan Kavi, Principal District & Sessions Judge, Jamtara,
11. Sri Sajjan Kumar Dubey, Principal District & Sessions Judge, Deoghar,
12. Sri Jai Prakash Narayan Pandey, Principal District & Sessions Judge, Chatra,
13. Sri Brajendra Nath Pandey, Principal District & Sessions Judge, Dumka,
14. Sri Pravas Kumar Singh, Principal District & Sessions Judge, Lohardaga,
15. Sri Manoj Srivastava, Principal District & Sessions Judge, Saraikela,
16. Sri Vijay Kumar No. 1, Principal District & Sessions Judge, Daltonganj,
17. Sri Uma Shankar Prasad Singh, Principal District & Sessions Judge, Godda,
18. Sri Abni Ranjan Kumar Sinha, Principal District & Sessions Judge, Gumla,
19. Sri Ranjeet Kumar Choudhary, Principal District & Sessions Judge, Koderma,
20. Sri Anil Kumar Singh, No. 1, Principal District & Sessions Judge, Sahebganj,
21. Mrs. Seema Sinha, Principal District & Sessions Judge, Ramgarh,
22. Sri Vijai Kumar Sharma, Principal District & Sessions Judge, Simdega,
23. Sri Bipin Bihari, Principal District & Sessions Judge, Khunti.

Sub: - for attending the Conference on “Extremist Violence & Financial Frauds: Role of Police, Prosecution and Court” at the Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi on 25th February, 2017 (reporting time: 09.30 AM) and the State Level Meet of DLSAs of the State of Jharkhand at Nyaya Sadan premises, JHALSA, Ranchi on 26th of Feb., 2017 (reporting time: 09.00 AM).

Sir,

I am directed to inform that the Court has been pleased to nominate you for attending the Conference on “Extremist Violence & Financial Frauds: Role of Police, Prosecution and Court” scheduled to be held on 25th February, 2017 with a direction to report the Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi at 09.30 AM and the State Level Meet of DLSAs of the State of Jharkhand scheduled to be held on 26th of Feb., 2017 at Nyaya Sadan premises, JHALSA, Ranchi with a direction to report at 09.00 AM positively in proper dress.

Accordingly, you are accorded necessary permission for attending the aforesaid Conference/Meet.

I am further directed to inform that the arrangement for stay for the outstation officers nominated for the

conference will be made from the evening of 24th till the evening of 26th February, 2017 at Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi.

Yours faithfully,
Sd/- A.K. Choudhary
Registrar General

Memo No. 155/Apptt.

Dated, Ranchi, the 13.01.17

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter no. 08/JAJ dated 09.12.2016 / the Member Secretary, JHALSA, Near A.G. Office, Doranda, Ranchi for information and needful with reference to his letter no. JHALSA/21 dated 04.01.2017 / the C.P.C., e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website.


13.01.17
Registrar General